## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P.	No.	126(ND)/2015
	•••••	Petitioner

M/s. Reebok India Ltd. & Ors.

IN THE MATTER OF: Focus Energy Ltd.

.....Respondents

SECTION: UNDER SECTION 397-398 of the Companies Act

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the Petitioner(s)

Shri N. Ganpathy, Senior Advocate

Shri Kamal Shankar, Advocate

Shri Atul N, Advocate Shri Ankit Singal, Adv.

For the Respondent(s):

Dr. U.K. Chaudhary, Senior Advocate

Ms. Manisha Chaudhary, Mr. Karan Malhotra, Mr. Himanshu Vij, Advocates for R-1 to 3 & 7 to 9

Shri Anand K. Ganesan & Ms. Swapna Seshadri,

Advocates for R-10

## ORDER

On the request made on behalf of the learned Counsel for the respondent, hearing is deferred to 16th October, 2017.

(CHIEF JUSTICE M.M.KUMAR)

Sd1-

PRESIDENT

(R. VARADHARAJAN) MEMBER(JUDICIAL)

19.09.2017 V. Sethi